

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 17 (RE-2006)/2004-2009

NEW DELHI, the 3rd July, 2006

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 , the Central Government hereby makes the following amendments in Notification No 15 dated 27th June 2006 :-

The period of effect of the amendment given In Para 3 of the above stated Notification shall be amended to read as “ **till the end of the financial year (i.e. upto 31.3.2007)**” instead of “ **for a period of six months from the date of its issue**”.

2. This issues in Public interest.

(K. T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from File No.01/91/180/ 304/AM07/PC-III)

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Copy to all concerned, by order etc.

(S. K. Shrivastava)
Dy. Director General of Foreign Trade